

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Transfer Petition (Civil) No. 05 of 2020

Preti Kumari	---	---	Petitioner
Versus			
Diwakar Kumar	---	---	Opp. Party

CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh
Through: Video Conferencing

For the Petitioner: Mr. Lukesh Kumar, Advocate

03/ 11.09.2020 Mr. Lukesh Kumar for the petitioner is present through Video Conferencing.

2. As prayed for, two weeks' time is allowed to the learned counsel for the petitioner to remove the following surviving defects.

- i. Cause title may be corrected at index, synopsis and 1st page of Memo.
- ii. Correct party position may be given for sole O.P.
- iii. Word 'writ' may be deleted at para-2 of affidavit.
- iv. Case No. may be corrected at page no. 4 of Memo.
- v. Annexures may be made certified to be true.
- vi. T/C of page no. 12 and 17 to 23 may be filed.

3. List the case thereafter under the appropriate heading.

(Aparesh Kumar Singh, J)

Ranjeet/